

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 203**  
**CP-40/241-242/ND/2018**

**IN THE MATTER OF:**

**Suresh Kumar Chauhan & Ors.**

... **Applicant/Petitioner**

**Versus**

**Empire Eparks Pvt. Ltd. & Ors.**

... **Respondent**

**Under Section: 241-242 of Comp. Act**

**Order delivered on 10.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Bhuvan Gugnani, Adv. Rupender Sharma

**For the Respondent** : None

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

There is no appearance on behalf of the Respondents. In the interest of justice adverse orders are deferred to 22.07.2024. It is made clear that irrespective of the appearance on behalf of the Respondents on the next date of hearing, we will proceed to hear the matter on the basis of the documents/pleadings available on DMS/e-portal of this Tribunal.

List the matter on 22.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**